

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No.104 of 2015**

**Dated : 17<sup>th</sup> May, 2016**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Kerala State Electricity Board Ltd.**

**... Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission & Anr.**

**... Respondent(s)**

Counsel for the Appellant : Mr. M.T.George

Counsel for the Respondent(s) : Mr. Anand K.Ganesan  
Mr. Sandeep Raj Purohit  
Ms. Neha Garg for R-2

Mr. Ramesh Babu for R-1

**ORDER**

We have heard Mr. M.T.George, learned counsel for the Appellant and he has completed his arguments. Mr. Anand K.Ganesan, Learned Counsel for the Respondent No.2, Another Government Distribution Licensee and Mr. Ramesh Babu, learned counsel for the Respondent No.1, State Commission, have argued in this matter and they have completed their respective arguments. Mr. M.T.George has also been heard in his rejoinder submissions and thus his arguments are also concluded.

**Judgement is reserved.**

**( T. Munikrishnaiah )  
Technical Member**

**(Justice Surendra Kumar )  
Judicial Member**

*pr/kt*